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**THE CODE OF CRIMINAL PROCEDURE (KERALA
AMENDMENT) ACT 1987^[1]**

(ACT 21 OF 1987)

An Act to amend the Code of Criminal Procedure, 1973, in its application to the State of Kerala .

Preamble.— WHEREAS it is expedient to amend the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), in its application to the State of Kerala , for the purpose hereinafter appearing;

BE it enacted in. the Thirty-eighth Year of the Republic of India as follows: —

1. *Short title and commencement.* —(1) This Act may be called the Code of Criminal Procedure (Kerala Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 2nd day of December, 1974.

2. *Amendment of section 11.*—(1) In section 11 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974; (hereinafter referred to as the said Code), in its application to the State of Kerala , after sub-section (1), the following sub-section shall be inserted, namely:—

"(1A) The State Government may likewise establish as many special courts of Judicial Magistrates of First Class in respect to particular cases or to a particular class or particular classes of cases or in regard to cases generally, in any local area. ";

(2) The amendments made by sub-section (1) shall be, and shall be deemed to have been, in force for the period commencing from the 2nd day of December, 1974 and ending with the 18th day of December, 1978,

3. *Validation.* —Any notification issued by the State Government on or after the 2nd day of December, 1974 and before the commencement of the Code of Criminal Procedure (Amendment) Act, 1978 (Central Act 45 of 1978) purporting to establish any special court of the Judicial Magistrate of the First Class having jurisdiction over more than one district shall be deemed to have been issued under section 11 of the said Code as amended by this Act and accordingly such notification issued and any act or proceeding done or taken or purporting to have been done or taken by virtue of it shall be deemed to be and always to have been valid.